BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI

MISC. APPLICATION No.46 of 2025
IN
ORIGINAL APPLICATION NO. 712 OF 2024

IN THE MATTER OF:-
VIPIN KUMAR ….. APPLICANT

VERSUS

STATE OF U.P. & ORS. …. RESPONDENTS

INDEX **N.D.O.H.: 21.07.2025**

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response Affidavit on behalf of Respondent No.2/ U.P. Pollution Control Board.	1-5
2	**ANNEXURE-R2/1** True copy of the letter dated 05.06.2025.	6
3	**ANNEXURE-R2/2** True copy of the Joint Committee report.	7-9

NEW DELHI:
DATED: 18.07.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the Respondent UPPCB
138 New Lawyers' Chambebr,
Supreme Court of India
(M): 9810252518
New Delhi – 110001
Email ID: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M. A. No. 46/2025
In Re:
ORIGINAL APPLICATION NO. 712 OF 2024

IN THE MATTER OF:

Vipin Kumar **.... Applicant**

Versus

State of Uttar Pradesh & Ors. **.... Respondents**

RESPONSE AFFIDAVIT OF RESPONDENT NO.-2, UTTAR PRADESH POLLUTION CONTROL BOARD

I, Bhuvan Prakash Yadav aged about 46 years, S/o Shri C.L.Yadav presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Meerut do hereby solemnly affirm and state on oath as under:

1. Tin the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.

2. That in the present matter the applicant has grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut.

3. That by considering the original application this Hon'ble Tribunal vide its order dated 05.08.2024 was pleased to disposed the same with the direction that a Joint Committee be constituted comprising of District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and it was further directed that the same committee will verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a report before learned Registrar General of this Hon'ble Tribunal.

NOTARY N.K. GIRI Advocate Reg. No. 3222/05 Meerut GOVT. OF INDIA

4. That in compliance of the said directions, a report dated 21.10.2024 has been filed by the Joint Committee. Upon considering the report, this Hon'ble Tribunal vide its order dated 17.04.2025, has been pleased to direct the Respondents to filed their responses.

5. That in compliance of the order dated 17.04.2025, the present affidavit is being filed.

6. That it is submitted that a joint committee has been constituted by the District Magistrate, Meerut vide its letter no.5582/35-3(NGT.M.A.-46/2025/OA/712/2024/DFOMRT) dated 05.06.2025 comprising the Additional District Magistrate (Admn.), Meerut, Sub-Divisional Forest Officer, Meerut and U.P. Pollution Control Board.

A copy of the letter dated 05.06.2025 is being annexed herewith as **Annexure-R2/1**.

7. That the said joint committee visited the site in question and undertaken the inspection on 15.07.2025.

A copy of the joint committee report along with the photographs of the site is being annexed herewith as **Annexure-R2/2**.

8. That during the course of inspection, it was observed by a joint committee that there were 15 trees planted by the Forest Department found standing on the right side of km.-64 at Delhi-Meerut Bypass Road (NH-58) in front of the plot of Respondent-4. Dry trunks of 08 trees and stem of 01 tree were found standing.

9. That it also found that 14 plants planted by the Respondnet-4 are alive and in a good condition. Out of 09 trees, the Respondent-4 was found responsible for the destruction of 07 trees. 01 tree has found dried up naturally and 01 tree found broken due to storm.

10. That further in relation to the destruction of 07 trees out of 24 trees previously planted by the Forest Department, on the right side of km.-64 at Delhi-Meerut Bypass Road (NH-58) in front of the plot of Respondent-4, the Range Case No.-

08/2023-24 (Rithani Range) dated 10.09.2023 and Range Case No.-13/2023-24 (Rithani Range) dated 24.10.2023 were registered against the Respondent-4.

11. That it is also pertinent to mention here that in the abovementioned range cases a compensation was levied upon Respondent-4 by the Forest Department, vide E-3 No. 0451/2591 dated 12.09.2023 and E-3 No. 052/2581 dated 25.10.2023 amounting to Rs 21,000 in each case totaling to Rs,42,000/-, which was recovered as a compensation for the damage to the said trees.

NOTARY N.K. GIRI Advocate Reg. No.- 3222/05 Meerut GOVT. OF INDIA

12. That on account of observation made during the site inspection, a Joint Committee has recommended the following actions to be taken by the Respondent-4:

- Replace the destroyed trees by planting 70 new saplings.
- Ensure the maintenance and survival of these saplings.
- Install protective fencing or tree guards to secure the plant.
- Provide signage or boards with eco- awareness messages at the site.

13. That it is most respectfully submitted that the unauthorized tree cutting has been acted upon by the Forest Department and prosecution as well as compensatory steps have already

been taken against the violator i.e. Respondent No. 4 by the Forest Department.

14. That the present response affidavit is being submitted before this Hon'ble Tribunal for kind consideration.

DEPONENT

VERIFICATION:

Verified at Meerut on this the 18th day of July, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

NOTARY N.K. GIRI Advocate Reg. No. 3222/05 Meerut GOVT. OF INDIA

ATTESTED NOTARY

DEPONENT

Annexure-R2/1

कार्यालय जिलाधिकारी, मेरठ।

पत्रांक 5582/35–3,(NGT.M.A.46/2025/OA/712/2024/DFO-MRT) दिनांक मेरठ, 05 जून, 2025

कार्यालय आदेश

मा0 हरित अधिकरण नई दिल्ली में योजित वाद M.A.46/2025/OA/712/2024 VIPIN KUMAR VS STATE UTTAR PRADESH में कतिपय व्यक्तियों द्वारा राजकीय भूमि पर अतिक्रमण व वृक्षों को अवैध रूप से काटने/क्षति पहुचाने तथा वाद संख्या OA-712/2024 विपिन कुमार बनाम उ0प्र0 सरकार में पारित निर्णय दिनांक 05.08.2024 के क्रम में संयुक्त जाँच समिति की जाँच रिपोर्ट/अनुपालन आख्या दिनांक 21.10.2024 दायर करने के उपरान्त मा0 हरित अधिकरण नई दिल्ली द्वारा दिनांक 17.04.2025 को निम्नानुसार आदेश पारित किये गए है:–

"The applicant- Vipin Kumar had sent letter petition dated 17.10.2023, which was treated and registered as O.A No. 712/2024. 2. The applicant raised grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut. 3. This Tribunal disposed of the application vide order dated 05.08.2024 by constituting a Joint Committee comprising District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and directing the same to verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a report before learned Registrar General of this Tribunal who was given liberty to place the matter before the Bench, if considered necessary. 4. In compliance thereof, report dated 21.10.2024 has been filed by the Joint Committee. 5. Considering further orders to be necessary, the matter has been listed before this Bench. 6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4. 7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month. 8. List on 21.07.2025 for further consideration.."

अतः मा0 हरित न्यायाधिकरण, नई दिल्ली द्वारा आदेश दिनांक 17.04.2024 के क्रम में जाँच समिति का गठन निम्नानुसार किया जाता है:–

1. अपर जिलाधिकारी (प्रशासन), मेरठ–अध्यक्ष।
2. उप प्रभागीय वनाधिकारी, मेरठ–सदस्य।
3. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण–बोर्ड, क्षेत्रीय कार्यालय मेरठ–सदस्य।

उपरोक्त जाँच समिति 10 दिन के भीतर स्थलीय जाँच कर नियमानुसार जाँच एवं कार्यवाही के सम्बन्ध में अनुपालन आख्या मा0 हरित न्यायाधिकरण, नई दिल्ली में दायर करेगी, आदेश तत्काल प्रभाव से लागू होगें।

05/06/2025

(डा0 वी0के0 सिंह)
जिलाधिकारी
मेरठ।

संख्या 5582/35–3(NGT.M.A.46/2025/OA/712/2024/DFO-MRT) उपरोक्तदिनांकित

प्रतिलिपिः– प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– अपर जिलाधिकारी (प्रशासन), मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– उप प्रभागीय वनाधिकारी, मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण–बोर्ड, क्षेत्रीय कार्यालय मेरठ को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– क्षेत्रीय वन अधिकारी, रिठानी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपिः– अशोक कुमार त्यागी पुत्र श्री कालीचरण त्यागी निवासी गली नं0 01, H.No. 12 फूलबाग, कालोनी, मेरठ।

05/06/2025

(डा0 वी0के0 सिंह)
जिलाधिकारी
मेरठ।

AE/CO
10/6/25

Annexure-R2/2

मा0राष्ट्रीय हरित अधिकरण द्वारा एम0ए0 संख्या–46 / 2025 में पारित आदेश के कम में संयुक्त जॉच आख्या।

मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा वाद संख्या OA-712/2024 विपिन कुमार बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक–08 / 05 / 2024 के अनुपालन में प्रस्तुत की गयी समिति की आख्या दिनांक–21.10.2024 के कम में Misc-Application in Disposed of case No-46/2025 in OA No-712/2024 विपिन कुमार बनाम उ0प्र0 राज्य व अन्य में दिनांक 17.04.2025 को निम्नवत आदेश पारित किये गए:–

"1.The applicant- Vipin Kumar had sent letter petition dated 17.10.2023, which was treated and registered as O.A No. 712/2024.

2. The applicant raised grievances about illegal cutting of trees by Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut.

3. This Tribunal disposed of the application vide order dated 05.08.2024 by constituting a Joint Committee comprising District Magistrate-Meerut, Divisional Forest Officer, Meerut and U.P Pollution Control Board and directing the same to verify the factual position and take appropriate prohibitive, preventive and remedial action and submit a report before learned Registrar General of this Tribunal who was given liberty to place the matter before the Bench, if considered necessary.

4. In compliance thereof, report dated 21.10.2024 has been filed by the Joint Committee.

5. Considering further orders to be necessary, the matter has been listed before this Bench.

6. In view of the facts and circumstances of the considers, we consider it necessary to seek response from (1) State of U.P through District Magistrate, Meerut; (2) UPPCB through its Member Secretary; (3) Divisional Forest Officer, Meerut and (4) Ashok Kumar Tyagi S/o Kalicharan Tyagi, R/o Gali No. 01, H.No. 12, Phoolbagh Colony, Meerut who are impleaded as Respondents No. 1 to 4.

7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 to 4 requiring them to file their reports within one month.

8. List on 21.07.2025 for further consideration."

जिलाधिकारी मेरठ के पत्रांक 5582 / 35–3, (N.G.T/M.A-46/2025) OA-712/2024 दिनांक 05.06.2025 द्वारा उक्त आदेश के अनुपालन हेतु अपर जिलाधिकारी (प्रशासन) मेरठ, वन विभाग व प्रदूषण नियंत्रण बोर्ड मेरठ की जॉच समिति का गठन किया गया **(संलग्नक–1)**। तत्कम में दिनांक 15.07.2025 को समिति द्वारा प्रश्नगत स्थल एन0एच–58, मेरठ बाईपास कि0मी0 64 की दॉयी पटरी का निरीक्षण किया गया। निरीक्षण के समय प्रतिवादी संख्या–04 श्री अशोक कुमार त्यागी, मौके पर उपस्थित थे। आख्या निम्नवत है–

1. प्रतिवादी संख्या–4 के प्लाट के सामने दिल्ली–मेरठ बाईपास मार्ग (एनएच–58) के कि0मी0 64 की दायीं पटरी पर वन विभाग द्वारा पूर्व में रोपित 24वृक्ष विद्यमान थे।
2. अशोक कुमार त्यागी द्वारा उनके प्लाट पर मिट्‌टी के भराव का कार्य कराया गया था। उक्त कार्य के दौरान 09वृक्ष को सुखाने एवं नष्ट करने की शिकायत के कम में संदर्भित ओ0ए0 संख्या–712 / 2024 पंजीकृत किया गया एवं वाद में मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में संयुक्त समिति की आख्या दिनांक–21.10.2024 मा0अधिकरण में दाखिल की गयी।

कृ0प0उ0

3. अद्यतन निरीक्षण में प्रतिवादी संख्या–04 के प्लाट के सामने राष्ट्रीय राजमार्ग प्राधिकरण के स्वामित्व की भूमि/रोडसाइड पर वन विभाग द्वारा रोपित किये गये 15 वृक्ष खड़े पाये गये। 08 वृक्ष के सूखे तने खड़े हैं एवं 01 वृक्ष का ठूंठ पाया गया। उक्त के अतिरिक्त प्रतिवादी संख्या–04 द्वारा एक वर्ष पूर्व रोपित किये गये 14 पौधे जीवित तथा अच्छी अवस्था में पाये गये। रोपित पौधों का ब्रिकगार्ड आंशिक रूप से क्षतिग्रस्त पाया गया।
4. स्थल पर पूर्व में स्थित 24 में से 07 वृक्षों के नष्ट होने के संबंध में प्रतिवादी संख्या–04 के विरूद्व रेंज केस संख्या–08/2023–24(रिठानी रेंज) दिनांक–10.09.2023 व रेंज केस संख्या–13/2023–24(रिठानी रेंज) दिनांक–24.10.2023 पंजीकृत किये गये।
5. नष्ट हुये 09 वृक्षों में से 07 वृक्षों के नष्ट होने हेतु प्रतिवादी संख्या–04 को उत्तरदायी पाया गया। 01 वृक्ष प्राकृतिक रूप से सूख गया था जबकि 01 वृक्ष आंधी के कारण टूट गया था।
6. उक्त दर्ज केस में रेंज केस संख्या 08/2023–24(रिठानी रेंज) व रेंज केस संख्या–13/2023–24(रिठानी रेंज)केस के कम में प्रतिवादी संख्या–04 से प्रतिकर ई–3 संख्या 041/2591 दिनांक 12.09.2023 व रू0 21000.00 तथा ई–3 संख्या–052/2581 दिनांक 25.10.2023, रू0 21000.00 कुल रू 42000.00 उक्त वृक्षो की क्षति के कम में प्रतिकर के रूप में वसूल किया गया।
7. नष्ट हुये 07वृक्ष सागौन प्रजाति के थे। वृक्षों के नष्ट होने का प्रमुख कारण उनके आसपास बाहर से लायी गयी गीली मिट्टी का भराव किया जाना संभावित है। स्थलीय निरीक्षण में खड़े सूखे तनों के आसपास उगी घास एवं प्राकृतिक रूप से उगे छोटे छोटे पौधे पाये जाने से प्रतीत होता है कि वृक्षों को केमिकल का प्रयोग कर नष्ट नहीं किया गया है।
8. प्रतिवादी संख्या–04 द्वारा वन विभाग को पूर्व में प्रस्तुत की गयी प्रतिबद्वता का उल्लंघन नहीं पाया गया।
9. वन विभाग के नियमानुसार 01 पेड़ नष्ट करने पर 10 पौधे लगाया जाना तथा उनका देखरेख संबंधित द्वारा किया जाना प्राविधानित है।

उक्त के संबंध में निम्नानुसार कार्यवाही किया जाना उचित होगा–

- प्रतिवादी संख्या–04 द्वारा 07 वृक्ष सूखने की प्रतिपूर्ति हेतु कुल 70पौधों एवं उनका रखरखाव किये जाने हेतु निर्देश जारी किया जाये।
- प्रतिवादी संख्या–04 द्वारा पूर्व वर्ष में रोपित 14 पौधों की सुरक्षा सुनिश्चित करने हेतु ब्रिकगार्डों के स्थान पर प्रीकास्ट/आयरन गार्ड लगाये जाने हेतु निर्देशित किया जाये।

क्षेत्रीय वन अधिकारी सरधना मेरठ	Yadav 16/7/25 क्षेत्रीय अधिकारी उ0प्र0प्रदूषण नियंत्रण बोर्ड मेरठ	16/07/2025 अपर जिलाधिकारी (प्रशासन) मेरठ

Latitude: 29.008713
Longitude: 77.65273
Elevation: 240.15m
Accuracy: 1.6m
Time: 07-15-2025 13:13
Note: Ashok kumar tyagi

Latitude: 29.008572
Longitude: 77.652653
Elevation: 246.85m
Accuracy: 2.4m
Time: 07-15-2025 13:04
Note: Ashok kumar tyagi

Latitude: 29.0088
Longitude: 77.652782
Elevation: 241.74m
Accuracy: 1.5m
Time: 07-15-2025 13:05
Note: Ashok kumar tyagi